

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

**Excise Appeal No.75053 of 2015
& Cross Objection No.75356 of 2015**

(Arising out of Order-in-Original No.11/MP/ADC/2014 dated 15.05.2014 passed by Commr. of Central Excise & Service Tax, Patna)

CCEx. & S.Tax, Patna

C.R.Building (Annexe), Birchand Patel Path, Patna

Appellant

VERSUS

M/s Times Quartz Pvt. Ltd.

Meena Bazar, Patna Market, Patna

Respondent

Appearance:

Shri A.K.Biswas, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

HON'BLE SHRI P. ANJANI KUMAR, TECHNICAL MEMBER

FINAL ORDER NO.75426/2020

DATE OF E-HEARING : 05.10.2020

DATE OF DECISION : 05.10.2020

Per P.K.Choudhary :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Cross Objection also gets disposed off.

(Dictated and pronounced in the open court)

(P. K. Choudhary)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)